



A
FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original

Application No. 1073 of 2003

Applicant(s) Rabi Kumar Pattnaik & Ors. Respondent(s) Union of India & Ors.

Advocate for Applicant(s) M/s L. Samantaray Advocate for Respondent(s) ~~V. Samantaray~~

V. Narasingh.

NOTES OF THE REGISTRY

9. P.O. for Rs. 55/- for

For consideration of Pt.

20/11/03

For Regn Pt

S.O.(J)

D.B.
21.11.03
25.11.03

25.11.03

Registration

For Admission.

27.11.03

Bench.

ORDERS OF THE TRIBUNAL

REGISTER

Regd

Order dated 28.11.2003

Heard Shri L. Samantaray, learned counsel for the applicant and Shri A.K. Bose, learned Senior Standing Counsel.

A group of applicants, six in number, have filed this Original Application claiming regularisation in the Respondents-Department on the ground that they have been engaged as casual labourers for over 240 days during

...

OJ

OA 1073/03

NOTES OF THE REGISTRY

or. dt. 28.11.03

Copies of order
prepared for counsel
for both sides.

1/12

D. S. T. 2003

ORDERS OF THE TRIBUNAL

the period from 1.12.1994 and 1.10.1997 and are continuing at present also. Considering the facts and circumstances of the case as well as the submissions made by the learned counsel for the applicants, we hereby direct the applicants to submit individual representation before Res. Nos. 3 and 4 ventilating their grievance for redressal. On receipt of the representation the Respondents shall dispose of the same within a period of 60 days giving speaking orders. If the claims made by the applicants are found to be correct, they may be considered for regularisation as per the scheme introduced by the Respondents.

With the above direction, this O.A.
at the administrative stage.
is disposed of. No costs.

Hand over copies of this order to the learned counsel of both the sides.


VICE-CHAIRMAN 25/11/2003
B.
MEMBER (JUDICIARY)